

ITEM NO.1501  
(For Judgment)

Court 4 (Video Conferencing)

SECTION II-C

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No.1238/2021

MAHENDRA K C

Appellant(s)

VERSUS

THE STATE OF KARNATAKA & ANR.

Respondent(s)

WITH Cr1.A. No.1239/2021 (II-C)

Date : 29-10-2021 These appeals were called on for pronouncement  
of Judgment today.

For Appellant(s)

Mr. Mahesh Thakur, AOR  
Ms. Vipasha Singh, Adv.  
Ms. Shailja Das, Adv.  
Mr. Ajay Kanojiya, Adv.

Cr1.A.1239/2021

Mr. V.N. Raghupathy, AOR  
Mr. Md. Apzal Ansari, Adv.

For Respondent(s)

Mr. V. N. Raghupathy, AOR  
Mr. Md. Apzal Ansari, Adv.

Mr. Sharan Thakur, Adv.  
Mr. Sarvesh Singh Baghel, AOR  
Mr. Shantanu Singh, Adv.

Mr. Mahesh Thakur, AOR  
Ms. Vipasha Singh, Adv.  
Ms. Shailja Das, Adv.  
Mr. Ajay Kanojiya, Adv.

- 1 Hon'ble Dr Justice Dhananjaya Y Chandrachud pronounced the judgment of the Bench comprising His Lordship and Hon'ble Mrs. Justice B.V. Nagarathna.
- 2 The Criminal Appeals are allowed in terms of the signed reportable judgment.
- 3 Pending applications, if any, stand disposed of.

**(CHETAN KUMAR)**

**A.R. -cum-P.S.**

**(Signed Reportable Judgment is placed on the file)**

**(SAROJ KUMARI GAUR)**

**Court Master**